

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
(DEPARTMENT OF COMMERCE)

LOK SABHA
UNSTARRED QUESTION NO. 2711
TO BE ANSWERED ON 14TH MARCH, 2016

REPRESENTATION RECEIVED FROM ICC

2711. SHRIMATI MAUSAM NOOR:

Will the Minister of **COMMERCE & INDUSTRY** (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) whether the Government has received any representation from Indian Chamber of Commerce (ICC) regarding the long waiting period experienced by exporters in getting their commodities out of the country;
- (b) if so, the details and the present status thereof; and
- (c) the initiatives taken/suggestions given by the Government in arriving at a rational framework for removal of avoidable constraints in this issue?

ANSWER

वाणिज्य एवं उद्योग राज्य मंत्री (श्रीमती निर्मला सीतारमण)(स्वतंत्र प्रभार)
THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY
(INDEPENDENT CHARGE)
(SMT. NIRMALA SITHARAMAN)

- (a) & (b) Indian Chamber of Commerce has informed that they have apparently not made any such representation.
- (c) Government has taken several major initiatives for reducing the clearance time for exports, which include the following:
 - i) Number of mandatory documents required for exports and imports have been reduced to 3 each. Earlier 7 documents for exports and 10 documents for imports were required.
 - ii) Customs Electronic Data Interchange (EDI) has been put in place for faster processing of export documents and also to enable remote monitoring of the shipment through ICEGATE.
 - iii) Risk Management System (RMS) has been introduced on the export side at select locations in the ongoing Business Process Re-engineering initiative of the

department. By this introduction practice of routine verification of self-assessment and examination of Shipping Bills will be discontinued.

- iv) Government has permitted exporters to avail of the facility of removal of export goods from the factories on the basis of self-certification and self-sealing subject to norms of examination of the port of export.
- v) In respect of exports under Free Shipping Bills no opening/examination of containers done at the port of export except where there is intelligence or information about any mis-declaration, concealment etc.
- vi) Facility of self-sealing/self-certification has been extended for export of non-excisable agricultural products subject to the norms of examination at the port of export.
- vii) Payment of application fee in DGFT by Debit card/credit card
